

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2919
ANSWERED ON:20.03.2017
Lying Vacant Posts
Kumar Dr. Virendra ;Ram Shri Vishnu Dayal

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of various posts lying vacant in various universities in the country, State-wise;
- (b) the steps being taken for regular appointment of such posts along with the reasons for delay in filling the said posts;
- (c) the view of the academic council regarding the new norms laid down by the University Grants Commission regarding ad-hoc teachers teaching in the Delhi University for many years; and
- (d) whether the ad-hoc teachers are likely to lose a chance of getting a permanent job if the said norms are implemented and if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. MAHENDRA NATH PANDEY)

(a): Universities are Autonomous Bodies established under a Central Act, a Provincial Act or a State Act and the onus of filling up of vacant teaching posts lies with them. Thus, data relating to vacant posts in various State Public and Private Universities is not maintained centrally. As per the data available with the University Grants Commission (UGC), 6,141 teaching posts out of the total teaching posts of 17,006 in various UGC funded Central Universities are lying vacant as on 01.01.2017. A statement indicating State-wise and University-wise vacancies in various UGC funded Central Universities is at annexure.

(b): To ensure regular filling up of vacant posts in the Central Universities, the following steps have been taken:

? The UGC has issued Regulations on Minimum Qualifications for Appointment of Teachers and Other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education, 2010. Para 12.2 of the Regulations mandates that all the sanctioned / approved posts in the University system shall be filled up on an urgent basis.

? In order to meet the situation arising out of shortage of teachers in Universities and other teaching institutions and the consequent vacant positions therein, the age of superannuation for teachers in Central Educational Institutions has already been enhanced to sixty five years.

? The Central Universities are permitted to recruit Ad-hoc/Guest Faculty/Reemployed/ Contract Faculty against vacant positions, from time to time, depending upon their operational requirements to the extent of 10% as per UGC regulations.

? UGC has requested all Vice Chancellors of Central Universities, State Universities and Deemed to be Universities in November, 2014 to make a serious effort to ensure that all vacant positions are filled by the University at the earliest. Filling up of teaching positions was also discussed in the Conference of Vice-Chancellors of the Central Universities held on 4th -5th February, 2015, Visitor's Conferences on 4th -6th November, 2015 and 16th -18th November, 2016 which were chaired by the Hon'ble President.

(c) & (d): In its meeting held on 19.12.2016, the Academic Council of the Delhi University considered the 3rd and 4th amendments of Gazette notifications issued by UGC on 4th May, 2016 and 11th July, 2016, respectively, regarding appointment and promotion of the teachers and other academic staff and recommended adoption of these amendments to the Executive Council of the University. The Executive Council, in its meeting held on 31.12.2016, accepted the recommendation of the Academic Council and resolved to carry out consequential amendments in the relevant Ordinances of the University.

As per the extant recruitment rules of the Delhi University for the teaching positions, the Ad-hoc teachers working in the Delhi University are not enjoying permanent status. Therefore, the question of their losing permanent position, in the process of the implementation of the UGC regulations along with its amendments, does not arise.
